

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 189 of 2025 (SZ)**

**In the matter of:**

Tribunal on its own motion SUO MOTU based  
on the news item in The Hindu, dt:22.07.2025,  
titled “Three Killed in fireworks unit explosion in T.N.’s Sivakasi”

Versus

Central Pollution Control Board  
and Ors.

...Respondent(s)

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Through

Dr. D. Shanmuganathan

Standing Counsel for Government of Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

DATE 11.04.2026

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No.189 of 2025 (SZ)**

**[Earlier O.A.No.374 of 2025 (PB)]**

**IN THE MATTER OF:**

Tribunal on its own motion SUO MOTU based on the news item in The Hindu dt: 22.07.2025 titled "**Three Killed in fireworks unit explosion in T.N.'s Sivakasi**"

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**REPORT FILED BY THE DISTRICT MAGISTRATE /  
DISTRICT COLLECTOR, VIRUDHUNAGAR**  
**RESPONDENT**

I, Dr.N.O.Sukhaputra, S/o Obanna, aged about 39 years, presently working as District Collector, Virudhunagar District files the report as follows.

1. It is respectfully submitted that a fire accident occurred on 21.07.2025 at around 03.50 P.M. at M/s. SHREE MARIAMMAN FIREWORKS & AMORCES INDUSTRIES, situated in Survey Nos. 264/5D, 265/1,2,3,3A,3B,4, 430/1,2, 438/1A,1B,2, 440/1 of Naranapuram and Anuppankulam Village, Sivaaksi Taluk, Virudhunagar District. In the said incident, four (04) persons tragically lost their lives and two (2) persons sustained injuries.
2. It is respectfully submitted that, the unit was licenced from Petroleum & Explosives Safety Organization (PESO) vide License Nos.E/HQ/TN/20/829(E32091) and E/HQ/TN/21/1335(E35719)
3. It is respectfully submitted that the particulars of the individuals who were fatally affected and those who sustained injuries in the said accident are furnished below.

**List of deceased persons:**

<b>S.No</b>	<b>Name &amp;Address</b>
1	Thiru.Karthikselvam, S/o.Thangaraj, Muthulingapuram Colony, Keelathiruthangal, Sivakasi.
2	Tmt.Sangeetha, W/o.Sivasamy, Muthulingapuram Colony, Keelathiruthangal, Sivakasi.
3	Tmt.Lakshmi, W/o. Karuppasamy, Muthulingapuram Colony, Keelathiruthangal, Sivakasi.
4	Tmt.Mariammal, W/o.Thangaraj, Muthulingapuram Colony, Keelathiruthangal, Sivakasi.

**List of Injured Persons:**

<b>S. No</b>	<b>Name and address</b>
1	Tmt.Nagalakshmi, W/o.Muniasamy, Muthulingapuram Colony, Keelathiruthangal, Sivakasi.
2	Tmt.Mariammal, W/o.Muthuvel, Muthulingapuram Colony, Keelathiruthangal, Sivakasi.

4. It is respectfully submitted that, Compensation has been duly disbursed to the legal heirs of the deceased individuals, who lost their valuable lives in this unfortunate and tragic accident. The District Administration ensured the timely provision of ex-gratia relief. The compensation was extended as a measure of immediate financial support to the bereaved families, acknowledging the irreparable loss suffered due to the incident.

**Details of Compensation provided to deceased persons:**

S.No	Name &Address	Honorable CM Fund (Rs.)	From Factory owner (Rs.)	Total Amount (Rs.)
1	Thiru.Karthikslevam, S/o.Thangaraj, Muthulingapuram Colony, Keelathiruthangal, Sivakasi.	400000	1050000	1450000
2	Tmt.Sangeetha, W/o.Sivasamy, Muthulingapuram Colony, Keelathiruthangal, Sivakasi.	400000	1050000	1450000
3	Tmt.Lakshmi, W/o.Karuppasamy Muthulingapuram Colony, Keelathiruthangal, Sivakasi.	400000	1050000	1450000
4	Tmt.Mariammmal, W/o.Thangaraj, Muthulingapuram Colony, Keelathiruthangal, Sivakasi.	400000	1050000	1450000

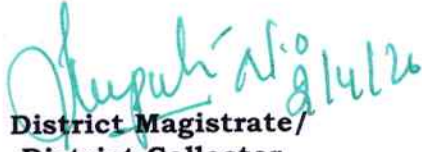
**Details of Compensation provided to injured persons:**

S.No	Name &Address	Honorable CM Fund (Rs.)	From Factory owner (Rs.)	Total Amount (Rs.)
1	Tmt.Nagalakshmi, W/o.Muniasamy, Muthulingapuram Colony, Keelathiruthangal, Sivakasi.	50000	100000	150000
2	Tmt.Mariammmal, W/o.Muthuvel, Muthulingapuram Colony, Keelathiruthangal, Sivakasi.	50000	-	50000

5. I humbly submit that each of the legal heirs of the deceased persons in the tragedy was awarded a compensation of Rs.14,50,000/-. The injured person, Tmt. Nagalakshmi, was awarded a compensation of Rs.1,50,000/- and another one person Tmt. Mariammal awarded a compensation of Rs.50,000/- sustained only minor injuries.
6. It is respectfully submitted that, in connection with the said accident, the manufacturing licence of M/s. SHREE MARIAMMAN FIREWORKS & AMORCES INDUSTRIES, bearing Licence No. E/HQ/TN/20/829 (E32097), was suspended with immediate effect by the Deputy Chief Controller of Explosives, Sivakasi, on 21.07.2025. Simultaneously, the Form II Licence under the Arms Act, bearing No. 16/2018, was also suspended by the District Revenue Officer / Additional District Magistrate, Virudhunagar, vide order Roc.No. E4/2550/2025, dated 21.07.2025. These actions were taken in accordance with the provisions of the applicable statutes, considering the gravity of the incident and pending further inquiry.
7. It is respectfully submitted that, in relation to this fire incident, the Sivakasi East police, Virudhunagar district filed an FIR (FIR No.458/2025) under BNS,2023 sections 288, 125(a), 105 and 9(B)(1)(a) of the Indian Explosive Act, 1884 against the factory owner Thiru.Gopi S/o, Seenivasan and 2 others.

It is most respectfully submitted that the compensation amount has been duly disbursed to the victims. Hence, it is humbly prayed that this Hon'ble Tribunal may be pleased to accept this report, take into consideration the circumstances detailed herein and render justice as deemed fit and proper.

Date: 06.04.2026.

  
**District Magistrate/  
 District Collector,  
 Virudhunagar.**